IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY ORIGINAL CIVIL JURISDICTION COMPANY PETITION NO. 9 OF 2010

And

COMPANY PETITION NO. 40 OF 2010

In the matter of the companies Act, I of 1956;

And

In the matter of M/s. Sonal Garments (India) Private Limited (In Liquidation)

SALE NOTICE

Pursuant to the orders of the Hon'ble High Court, Bombay dated 14th July, 2017 in the matter of M/s. Sonal Garments (India) Private Limited. (In Liquidation) offers are invited in sealed cover from the intending purchasers along with a Bank Demand Draft / Pay Order duly drawn in favour of the "Official Liquidator High Court, Bombay" payable at Mumbai for purchase of the Immovable and moveable assets in One Lot on "as is where is and whatever there is basis" the brief details of which are as below: -

Sr. No.	Description of the Property	Area
1.	Immovable assets situated at 134-A, Mittal Court, Nariman Point, Mumbai-400 021.	Built – up Area 1331Sq.ft. (as per High Court, Bombay, Petition No. 9 of 2010) along with Parking No. 11/134-A, Basement, Area 14.4 sqmt.
2.	Movable Assets	(i) Movable assets as per inventory of valuer.

The Reserve Price for the above assets is fixed at Rs.4,00,00,000/- (Rupees Four Crores) and E. M. D. is fixed at Rs.1,00,00,000/- (Rupees One Crores).

Inspection of assets: - Between 11 a.m. and 3 p.m. on 19.08.2017

The sealed cover shall be superscribed with the words "Offer for Immoveable and Moveable property of M/s. Sonal Garments (India) Private Limited (In Liquidation)". Such offer should reach the undersigned at 5th Floor, Bank of India Building, M. G. Road, Fort, Mumbai – 400023 latest by 01.09.2017 up to 04.00 p.m. All the offers will be opened on 15.09.2017 at 03.00 p.m. before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or

through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders. The Ex - directors, secured creditor and petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

The sale is subject to the confirmation by the Hon'ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders.

This sale notice would be available on the websites of the Ministry of Corporate Affairs i.e. www.officialliquidatormumbai.com and www.mca.gov.in & also in the Website of Hon'ble High Court, Bombay i.e. www.bombayhighcourt.nic.in

The terms and conditions of sale of the movable and immovable assets along with valuer's inventory can be obtained from the office of the undersigned during office hours on payment of Rs. 500/-.

Dated this 1st day of August 2017.

N

(Vinod Sharma)
Official Liquidator,
High Court, Bombay.
5th Floor, Bank of India Building,
M. G. Road, Fort, Mumbai –
400023
Tel: - 22675008, 22670024.